

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**E.A. No. 28 of 2025
IN
E.A No. 25 of 2020
IN
O.A. No. 620 of 2019**

IN THE MATTER OF:

VARUN

...APPLICANT

Versus

DELHI POLLUTION CONTROL COMMITTEE & ORS.
....RESPONDENTS

**OBJECTIONS ON BEHALF OF THE APPLICANT
TO THE STATUS REPORT FILED BY DPCC
DATED 11.09.2025**

(FOR INDEX:- Kindly See Inside)

**New Delhi
Dated:28.06.2026**

Filed BY

Mansi

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MOST RESPECTFULLY SHOWETH:

1. That the Applicant is filing the present objections to the Status Report filed by Respondent No.1/DPCC dated 11.09.2025 as the same neither discloses complete facts nor demonstrates compliance of the orders dated 21.10.2019 and 09.04.2021 passed by this Hon'ble Tribunal.

2. That the status Report is liable to be rejected as it seeks to portray mere issuance of notices as compliance of the orders of this Hon'ble Tribunal, whereas the directions of this Hon'ble Tribunal were for recovery of Environmental Compensation (EC) from the violators.

**OBJECTION REGARDING RESPONDENT NO.4
(PANKAJ BHUSHAN)**

3. The Applicant submits that the most crucial issue raised in the present Execution Application concerns the illegal reduction of Environmental Compensation imposed upon Respondent No.4
4. As per the Joint Committee Report dated 12.10.2019 submitted in the main O.A, Environmental Compensation amounting to Rs.91.25 Lakhs was assessed against Respondent No.4.
5. That the Applicant had specifically submitted in the present Execution Application that

Environmental Compensation of Rs. 91.25 Lakhs assessed against Respondent No. 4 was illegally reduced to approximately Rs. 2.25 Lakhs through unauthorized actions of DPCC officials. However, the Status Report is completely silent on this crucial issue and fails to disclose who approved such reduction, under what authority or statutory provision it was made, and whether the approval of the competent authority or Chairman, DPCC was obtained. This omission is particularly significant when the said EC reduction has already been subjected to Vigilance officer proceedings and then lodging of FIR No. 19/2024 registered by the Anti-Corruption Bureau against the officials of DPCC who illegally reduced the EC.

- 6.** That the Status Report fails to explain how the Environmental Compensation assessed at Rs. 91.25 Lakhs against Respondent No. 4 was reduced to approximately Rs. 2.25 Lakhs and is completely silent regarding the recovery of the

balance amount, thereby leaving the principal grievance raised by the Applicant in the present Execution Application unanswered.

OBJECTION REGARDING RESPONDENT NO.5
(M/S UDAY KUMAR/ SANJAY KUMAR JHA)

7. That the DPCC admits imposition of Environmental Compensation amounting to Rs.2,73,75,000/. However, the respondent has failed to place on record any proof showing actual recovery of the said amount. Mere issuance of recovery notices or forwarding of communications to revenue authorities cannot constitute compliance of the orders of this Hon'ble Tribunal.
8. That the admitted position remains that the compensation assessed in 2019 has not been recovered till date, and hence the compliance of the Honourable NGT order has not been done till date.

OBJECTION REGARDING RESPONDENT NO.9
(PRAVEEN BANSAL M/S OCEAN ENTERPRISES)

9. That the DPCC admits imposition of Environmental Compensation of Rs.47 Lakhs on respondent No. 9 However, the Status Report merely refers to recovery proceedings and earlier litigation.

10. No material has been placed on record showing actual recovery of compensation. Therefore, the directions of this Hon'ble Tribunal remain unexecuted as the EC hasn't been recovered till date despite lapse of years.

OBJECTION REGARDING RESPONDENT NO.12
(M/S VAIBHAVE GULATI)

11. That the DPCC admits imposition of Environmental Compensation of Rs.47 Lakhs. However, the report only refers to correspondence.

12. No proof of recovery has been produced.

- 13.** Consequently, there is continuing non-compliance of the orders of this Hon'ble Tribunal as the EC hasn't been recovered till date despite lapse of years.

**OBJECTION REGARDING RESPONDENT NO.14
(M/S ARUN JAIN)**

- 14.** That the DPCC admits that Environmental Compensation was imposed. DPCC further admits that recovery proceedings are continuing.
- 15.** The report itself therefore establishes that compensation remains unrecovered despite lapse of several years. Such delay is contrary to the spirit and directions of the orders passed by this Hon'ble Tribunal.

**OBJECTION REGARDING RESPONDENT NO.15
(M/S SHRI BALAJI WASH)**

- 16.** That the DPCC admits that Environmental Compensation was imposed. However, the recovery of the EC hasn't been done till date.

- 17.** Therefore, there is continued violation of the orders of this Hon'ble Tribunal.

GENERAL OBJECTIONS

- 18.** That the Status Report establishes that substantial Environmental Compensation assessed by DPCC itself remains unrecovered even after several years. It demonstrates prolonged administrative inaction and failure of enforcement.
- 19.** That the Polluter Pays Principle, which forms the basis of assessment of Environmental Compensation, stands defeated when compensation remains unrecovered for years despite orders of this Hon'ble Tribunal.
- 20.** That the Applicant respectfully submits that initiation of recovery proceedings cannot be a substitute for actual recovery.

- 21.** That the Status Report is conspicuously silent regarding accountability of officials responsible for illegal reduction and waiver of Environmental Compensation.
- 22.** That the Status Report also fails to explain why the amount reduced in favour of Respondent No.4 has not been restored and recovered despite vigilance proceedings and registration of FIR No.19/2024.
- 23.** That the Applicant therefore submits that the Status Report does not disclose compliance of the orders dated 21.10.2019 and 09.04.2021 and deserves to be rejected.

Applicant

New Delhi
Dated: 28.06.2026

Through



**S.A. ZAIDI & MANSI CHAHAL
ADVOCATES**

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AFFIDAVIT

I, Varun S/o Late Shri R.P. Gulati R/o A-66, 1st floor, Ganesh Nagar, Tilak Nagar, New Delhi, presently at Delhi do here by solemnly affirm and declare as under:-

1. That I am the Applicant in the above noted application therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying objections have been drafted by my counsel under my instructions and the same has been read over and explain to me in vernacular language also and I say and declare that the same are true and correct.



3. That the content of accompanying objections be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

[Signature]
DEPONENT

VERIFICATION

Verified at Delhi on this day of June 2026 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

[Signature]
DEPONENT



27 JUN 2026

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